

CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.589 OF 2016

DATED THIS TUESDAY, THE 12TH MARCH, 2019

CORAM : DR. BHAGWAN SAHAI, MEMBER (ADMINISTRATIVE)
R. N. SINGH, MEMBER (JUDICIAL)

Shri Abdul Lateef, age 60 years,
S/o Akbar Sabulal,
Retd Dy Commissioner of Income Tax,
residing at 102 / D-15, Kalpak Estate,
S.M. Mistry Road, Antop Hill,
Mumbai 400 037.

... Applicant

(By Advocate Shri S.V.Marne)

Versus

1. Union of India, Through the Secretary,
Ministry of Finance, Department of Revenue,
Central Board of Taxes, North Block,
New Delhi 110 001.

2. The Principal Chief Commissioner of Income-Tax (CCA),
Ayakar Bhavan, M.K. Road,
Mumbai 400 020.

... Respondents

(By Advocate Shri R.R.Shetty)

ORDER (ORAL)
PER : R.N.SINGH, MEMBER (JUDICIAL)

By way of the present OA, the applicant has challenged the charge-memo dated 17.12.2015, issued by the Respondents under Rule 14 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965.

2. The learned counsel for the respondents submits that during the pendency

of the OA, the enquiry has been completed and the enquiry report has been tendered by the Enquiry Officer and the same is in the process of examination at the appropriate level.

3. In view of above, without going into the merits of the OA, we dispose of the OA with a direction to the respondents to pass the final order as expeditiously as possible.

4. In the aforesaid terms, the OA is disposed of with the direction to the respondents to pass the final order in the aforesaid disciplinary matter in accordance with the relevant rules, law and instructions.

5. In the facts and circumstances, no order as to costs.

(R.N.Singh)
Member (Judicial)

(Dr. Bhagwan Sahai)
Member (Administrative)

kmg*

14/03